

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 382/MP/2014
With I.A. No. 49/2014**

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.

Date of hearing : 15.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : EMCO Energy Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Sitesh Mukherjee, Advocate, EMCO
Shri Jafar Alam, Advocate, EMCO
Shri Kawaljit Singh, Advocate, EMCO
Shri Aditya Mathur, Advocate, EMCO
Shri Ravindra Verma, EMCO
Shri Varun Pathak, Advocate, PTC
Shri Ravi Kishore, Advocate, PTC
Shri Alok Shankar, Advocate, Essar Power
Shri Manish Ranjan, Essar Power

Record of Proceedings

Learned counsel for EMCO Energy Limited submitted that the present petition has been filed to set aside PGCIL's Memorandum dated 22.9.2014 granting LTA based on the applications received in the month of November 2013.

2. Learned counsels for Essar Power Ltd and PTC India Ltd. requested the Commission to implead them as parties to the petition as their interest would be

affected if the prayers of the petitioner are granted. Learned counsel for the petitioner had no objection for impleadment.

3. The Commission directed the petitioner to implead Essar Power Ltd and PTC India Ltd. as parties to the petition and to file revised memo of parties.

4. The Commission directed the parties to complete the pleadings (reply and rejoinder, etc.) by 24.10.2014

5. The Commission directed to list the petition on 27.10.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**